

(d) Legal action by way of prosecution/recovery proceedings has been initiated against most of the defaulting unexempted establishments. Criminal cases for breach of trust have also been initiated against certain defaulting employers. Certain establishments have entered into agreements for paying arrears along with current dues according to the Schemes of payment settled with the State Governments/ Employees' Provident Fund Organisation.

#### Jobs for Persons Affected by Ban on Sale of Khoya

1800. SHRI B. K. DASCHOWDHURY : Will the Minister of AGRICULTURE be pleased to state :

(a) the remedy Government have suggested to provide jobs to the persons being rendered jobless every summer due to imposing ban on the sale of khoya and 'khoya' products ; and

(b) the total number of persons who become jobless due to this ban in the Union Territory of Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Government have not suggested any remedy. Since, as far as Government are aware persons engaged in connection with sale of Khoya and Khoya products do not deal with these items exclusively but with other sweets and kindred articles which provide them employment during the short period the ban is in force.

(b) This information is not available.

#### Quarters for Mine Workers

1801. SHRI JAGADISH BHATTACHARYYA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a number of workers in the Gua and Baragamda Iron Ore and Managanese Ore Mines have not been provided with quarters with water and electricity facilities ;

(b) if so, the names of the mines which have not provided quarters to the workers ;

(c) the total number of workers to be provided with housing facilities ; and

(d) the steps proposed to be taken by Government in this matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) to (d). Houses are provided to workers in mines by the mine managements. So far as the Iron Ore mines are concerned, a Statutory Welfare Fund has been set up to supplement the efforts of mine managements in the matter of housing and other facilities. No such Statutory Welfare Fund has been set up for managanese mine workers. As such information is not available with the Government in respect of managanese workers.

A statement showing the housing position of mine workers in Gua and Baragamda Iron ore mines is laid on the Table of the House [Placed in Library. See No. LT-371/71]. The total number of iron ore mine workers who are yet to be provided with houses is 2384.

Efforts are being made to get additional houses constructed with the resources available from the Iron Ore Mines Cess Welfare Fund. Housing Schemes are accorded high priority for implementation. A Committee was also set up in 1969 to recommend *inter alia* housing schemes for iron ore miners. The recommendations of the Committee in respect of two Housing Schemes have been accepted and they are being adopted for implementation.

#### Misappropriation of Provident Fund Contribution in M/s. Somosundaram Mills Private Limited, Coimbatore

1802. SHRI DASARATHA DEB : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the attention of Government has been drawn to the misappropriation Rs. 19 lakhs of Provident Fund contributions of workers of M/s. Somasundaram